

(ii) Review by the Government on the working of the above Corporation. [*Placed in Library.* See No. LT-1911/67]

(2) A copy each of the following Notifications under sub-section (3) of section 642 of the Companies Act, 1956 :

- (i) The Cost Accounting Records (Cycles) Amendment Rules, 1967, published in Notification No. G.S.R. 1244 in Gazette of India dated the 19th August, 1967.
- (ii) The Cost Accounting Records (Cement) Amendment Rules, 1967, published in Notification No. G.S.R. 1245 in Gazette of India dated the 19th August, 1967.
- (iii) The Cost Accounting Records (Tyres and Tubes) Rules, 1967 published in Notification No. G.S.R. 1260 in Gazette of India dated the 26th August, 1967.
- (iv) The Cost Accounting Records (Caustic Soda) Rules, 1967, published in Notification No. G.S.R. 1261 in Gazette of India dated the 26th August, 1967.
- (v) The Cost Accounting Records (Room Airconditioners) Rules, 1967, published in Notification No. G.S.R. 1447 in Gazette of India dated the 23rd September 1967.
- (vi) The Cost Accounting Records (Refrigerators) Rules, 1967 published in Notification No. G.S.R. 1448 in Gazette of India dated the 23rd September, 1967.
- (vii) The Cost Accounting Records (Automobile Batteries) Rules, 1967, published in Notification No. G.S.R. 1467 in Gazette of India dated the 30th September, 1967.
- (viii) The Cost Accounting Records (Electric Lamps) Rules, 1967, published in Notification No. G.S.R. 1503 in Gazette of India dated the 7th October, 1967. [*Placed in Library.* See No. LT-1912/67]

NOTIFICATIONS UNDER FORWARD CONTRACTS (REGULATION) ACT AND INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY-MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFFI QURESHI) : I beg to lay on the Table :—

- (1) A copy of Notification No. 32(24)-CG-FMC/67 published in Gazette of India dated the 23rd November, 1967 issued under section 14 of the Forward Contracts (Regulation) Act, 1952, [*Placed in Library.* See No. LT-1913/67]
- (2) A copy of Notification No. S.O. 4138 published in Gazette of India dated the 15th November, 1967 under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [*Placed in Library.* See No. LT-1914/67]

DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR) 1967-68

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFFI QURESHI) : On behalf of Shri Morarji Desai, I beg to present a statement showing Supplementary Demands for Grants in respect of Union Territory of Manipur for 1967-68.

12-53 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Dock Workers (Regulation of Employment) Amendment Bill, 1967 which has been passed by the Rajya Sabha at its sitting held on the 5th November, 1967."
- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Maternity Benefit (Amendment) Bill, 1967, which